

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 125

IA No. 947/2024, 949/2024, 950/2024,
Company Appeal 5/2023, IA Nos. 893/20,
1069/2019, 1116/2019, 1777/2022,
1778/2022, 1067/2023, 418/2019,
642/2020, 363/2019, 76/2024, 77/2024
In
CP (IB) No. 67/Chd/Pb/2017
(Admitted)

IN THE MATTER OF:

Allahabad Bank

...Petitioner/ Financial Creditor

Vs.

Supreme Tex Mart Ltd.

...Respondent/ Corporate Debtor

Under Section: 7, 60(5), 14(1) 43(1) r/w 44(1), 66(1) IBC, 2016, 44(2) Liquidation
Process Regulations, 2016, Rule 11 NCLT

Due to paucity of time, the matter could not be taken up today, hence the
matter is adjourned to 07.05.2024, higher on board.

-sd-
Court Officer

April 22, 2024
SM